

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00149/2018

Dated Tuesday the 6th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

N.Vigneswaran,
No.24, Kennedy Street,
Srinagar Colony, Thirumullaivoyal,
Chennai 600062.Applicant

By Advocate M/s. R. Ramesh

Vs

- 1.Union of India, rep by Secy,
Government of India,
The Ministry of Defenc,
Government of India,
New Delhi.
- 2.The General Manager (Admn.),
Government of India,
Ordnance Clothing Factory,
Avadi, Chennai 600054.
- 3.The Addl. General Manager (Admn.),
Government of India,
Ordnance Clothing Factory,
Avadi, Chennai 600054.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

When the matter is taken up for admission, learned counsel for applicant submits that the applicant wished to withdraw the OA with liberty to file an appeal to the competent authority as he had not exhausted the departmental remedy. He has also made an endorsement to this effect in the OA records.

2. In view of the above, OA is dismissed as withdrawn.

**(R. Ramanujam)
Member(A)
06.02.2018**

SKSI